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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH,  
AT HYDERABAD.

O.A.No. 1662/97.

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Date of decision: 3rd July, 1998.

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Between:

B.Solomon. .. Applicant.

And

1. The Addl. Surveyor General,  
Southern Zone, Sarjapur Road,  
Koramangala II Block,  
Bangalore.
2. The Director, South Eastern Circle,  
Survey of India,  
Uppal, Hyderabad 500 039.
3. The Officer Surveyor,  
Incharge No.43 Party (SSEC) (PMP)  
Uppal, Hyderabad. .. Respondents.

Counsel for the applicant: Ms. S.Tripurasundari.

Counsel for the respondents: Sri N.R.Devaraj.

Couram:

Sri  
Hon'ble/H.Rajendra Prasad, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)

JUDGMENT.

(per Hon'ble Sri H.Rajendra Prasad, Member (A))

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Heard Sri P.N.Venkatachari for Ms. S.Tripura Sundari  
on behalf of the applicant and Sri N.R.Devaraj for the res-  
pondents.

*Q/31 JK*

The applicant herein is aggrieved by the order issued to him by one of the local respondents to proceed on field duty. The grounds for the applicant's grievance are many, including certain developments which have been adverted to in certain other O.As., filed by him and which are vaguely related to the facts, circumstances and developments in the present O.A. But we do not find any immediate linkage between this O.A., and those other O.As., whatever may be the incidental relationship between these cases.

The short point in this O.A., is that the respondent, who has directed the applicant to proceed on field-duty is fully competent to issue such an order, the periodic deployment of officials on field duty being the normal practice in the organisation. Mr. Devaraj, learned standing counsel for the respondents, in fact, mentions that it is indeed the primary duty of the applicant, and others like him, to render field duty for a portion of the year and none can have any objection to this.

It is now revealed that the applicant, after having failed to comply with the orders issued to him to proceed on field-duty and after a long absence, has since joined duty. In the circumstances, the order which was sought to be quashed has in effect become infructuous.

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X*

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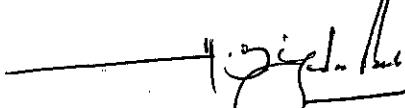
The O.A., is, therefore, disposed of as having been disallowed with the following declaration/direction:

- i) The respondent-officer who ordered the deployment of the applicant on field task was competent to do so, and the applicant is expected to carry out the orders in the normal course of his charter of duties;
- ii) The respondents on their part shall ensure that all planetablers and other staff who are required to perform field-duties away from the Headquarters are deputed by rotation without exception if only to avoid allegations of discriminations in the matter.

Thus the O.A., is disposed of. No costs.

  
B.S.JAI PARAMESHWAR,  
Member (J)

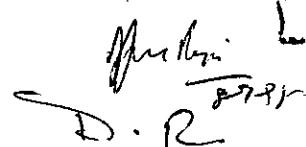
31/7/98

  
H.RAJENDRA PRASAD,  
Member (A)

Date: 3rd July, 1998.

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Dictated in open Court.

sss.

  
D.R.

OA.1662/97

Copy to:-

1. The Addl. Surveyor General, Southern Zone, Sarjapur Road, Koramangala II Block, Bangalore.
2. The Director, South Eastern Circle, Survey of India, Uppal, Hyderabad.
3. The Officer Surveyor, Incharge No.43 Party (SSEC) (PMP) ~~Surveyor~~ Uppal, Hyderabad.
4. One copy to Ms. S.Tripurasundari, Advocate, CAT., Hyd.
5. One copy to Mr. N.R.Devaraj, Sr. GSC, CAT., Hyd.
6. One copy to H.H.R.R.M(A), CAT., Hyd.
7. One copy to D.R.(A), CAT., Hyd.
8. One duplicate copy.

srr

16/7/98 (8)

I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN  
AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 6 - 7 - 1998.

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

1662 /97

T.A.No.

(w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
शिवाय / DESPATCH

10 JUL 1998

हैदराबाद आवादीह  
HYDERABAD BENCH